

(c) whether any action has been taken under Section 23 (1 and 2), 24, 25 and 26 of the Act; and

(d) whether any association/organisation/individual has been exempted under Section 31 of the Act?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):**

(a) to (c). No, Sir.

(d) So far only one individual has been exempted Under Section 31 of the Foreign Contribution (Regulation) Act, 1976 in recognition of his achievements in the application of science and technology in the service of the community.

**Committee on structure and service conditions of Employees Provident Fund Organisation**

5982. DR. VASANT KUMAR PANDIT:

SHRI S. T. QUADRI:

Will the Minister of LABOUR be pleased to state:

(a) whether the Central Board of Trustees has appointed a sub-Committee under the Chairmanship of Shri Fakir Chand to finalise the structure and service conditions of the Employees Provident Fund Organisation and its employees;

(b) if so, whether the report has been submitted to Government; and

(c) what are the major recommendations of the Committee and which of the recommendations have been accepted by Government?

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA):** (a) The Central Board of Trustees, Employees Provident Fund had constituted a Committee under the Chairmanship of Shri Fakir Chand in February,

1979 to review the Structure of the Employees Provident Fund Organisation and conditions of employment of its employees and to submit its report to the Central Board of Trustees.

(b) Yes, Sir.

(c) The Committee submitted two reports, first an interim report and later the final report. A summary of the recommendations of the Committee as adopted by the Central Board of Trustees and communicated to Government will be placed on the Table of the Sabha.

A statement showing the recommendations accepted by Government is laid on the Table of the House. [Placed in Library. See No. LT-2273/81].

तदर्थ अनुवादकों का नियमित किया जाता।

5983. श्री आर० ए० रामेश : क्या रक्षा मंत्री यह बताने का कृपा करेंगे कि :

(क) उनके मंत्रालय में भूतत् प्रशासनिक अधिकारी के कार्यालय में कार्मिक और प्रशासनिक सुधार विभाग (गृह मंत्रालय) के कार्यालय जापन संख्या 14-6-78-सी एम-11 दिनांक 10 दिसम्बर 1979 के समय पर लागू न किय जाने के क्या कारण है ; और

(ख) कदित कार्यालय में हिन्दी अनुवादकों जिन्हें प्रशासन द्वारा जानबूझ कर नियमित आधार पर नियुक्त न करके तदर्थ आधार पर नियुक्त किया गया था, को नियमित करने के लिए क्या कार्यवाही की जा रहा है क्योंकि कदित कार्यालय जापन उक्त कार्यालय में समय पर लागू नहीं किया गया था ?

रक्षा मंत्रालय में राज्य मंत्री (श्री शिव राव बी० पाटिल) : (क) कार्मिक और प्रशासनिक सुधार विभाग के 10-